

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.233
CP/43(AHM)2023

Proceedings under Section 241 & 242 of Co. Act, 2013

IN THE MATTER OF:

Ajay Jayantilal Mali
V/S

.....Applicant

Bangali Baba Foods Private Limited & Ors.

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : None
For the Respondent :

ORDER

It is seen that on the first date of hearing no one appear for the applicant. On next date proxy counsel for the applicant sought adjournment in this matter which was allowed and on the last date also again no present on behalf of the applicant in this petition.

Hence this CP/43(AHM)2023 is dismissed in default.

-sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**